

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 310/1996

PRAKASH SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

[ONLY I.A. NO. 160215/2026 IS LISTED UNDER THIS ITEM]...[TO GO BEFORE THREE HON'BLE JUDGES MR. RAJU RAMACHANDRAN (AMICUS CURIAE); MS. CHARU MATHUR (CO-AMICUS CURIAE); MR. ALJO K JOSEPH (CO-AMICUS CURIAE)] Bench

IA No. 160215/2026 - APPROPRIATE ORDERS/DIRECTIONS

Date : 27-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

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UPON hearing the counsel the Court made the following

O R D E R

IA No. 160215/2026

1. This application has been moved by the State of Manipur briefly narrating the unprecedented ethnic and civil unrest that has taken place in the State. Mr. Rajiv Singh, IPS of Tripura Cadre was appointed as Director General of Police in Manipur on 02.06.2023. His term is coming to an end on 31.05.2026. In the peculiar facts and circumstances prevailing in the State, the prayer has been made to appoint the Director General of Police from outside Manipur cadre.

2. We find merit in the prayer. The application is allowed. The State of Manipur is permitted to appoint the Deputy Inspector General of Police from outside Manipur Cadre.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR